

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00020/2018

(in OA 200/00028/2015)

Jabalpur, this Friday, the 23rd day of August, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Sanjeev Kumar Chaturvedi son of late Shri K.K. Chaturvedi, age 29 years, CRS-II, Jabalpur Railway Station, H.No.935, Telegraph Gate No.4, Wright Town, Jabalpur, M.P 482002 **-Petitioner**

(By Advocate – Shri Ajay Pratap Singh)

V e r s u s

1. Shri Girish Pillai, General Manager, West Central Railway, near Indira Market, Jabalpur, M.P – 482001.

2. Dr. Manoj Singh, Divisional Railway Manager, Jabalpur Division, West Central Railway, near M.P. High Court, Jabalpur, M.P – 482001 **-Respondents**

(By Advocate – Shri A.S. Raizada)

O R D E R (O R A L)

By Navin Tandon, AM.

This Contempt Petition has been filed alleging non compliance of the order of this Tribunal dated 02.08.2017 in Original Application No.200/00028/2015 (Annexure C-1).

2. The respondents have filed their reply in which they have submitted that against the orders of this Tribunal, the respondents have approached the Hon'ble High Court of Madhya Pradesh in

MP-6105-2018. The Hon'ble High Court of Madhya Pradesh, vide its order dated 18.03.2019 has passed the order, which is as under:

“Till the next date of hearing, operation of the order impugned Annexure-P/1 dated 31.08.2018 and Annexure P/2 dated 02.08.2017 passed by the Central Administrative Tribunal, Jabalpur shall remain stayed.”

3. Considering the above, the CCP is not maintainable at this stage. Accordingly, CCP is dismissed. Notices are discharged.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-